

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.272/MP/2021 along with IA No.88/IA/2021

- Subject : Petition under Section 79 of the Electricity Act 2003 read with Clause 9 and 10 of Billing, Collection & Disbursement Procedure dated 1.1.2021 seeking directions to quash and set aside the Bilateral Bills issued by Central Transmission Utility of India Limited on behalf of Power Grid Corporation of India Limited towards Bilateral Transmission Charges for the Connectivity Transmission Line (i.e., 400 kV Anuppur- Jabalpur Transmission Line) for the Billing Months January 2021 to December 2021.
- Date of Hearing : 12.7.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Akshat Jain, Advocate, MBPMPL
Shri Pratyush Singh, Advocate, MBPMPL
Shri Avdesh Mandloi, Advocate, MBPMPL
Shri Anand K. Ganesan, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, CTUIL
Shri Jai Dhanani, Advocate, CTUIL
Shri Abhishek Gupta, MBPMPL
Shri Partha Sarathi Das, CTUIL
Shri Shashank Shekhar, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. The order in the present petition was reserved on 10.3.2022. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting the office. Accordingly, the matter is listed for hearing today through video conferencing.
3. Learned counsel for the parties submitted that the parties have already made their respective submissions in the matter, which may be considered.

4. After hearing the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**